

CC No. 346/19

CBI Vs. Rabindra Kumar Bhalothia & Anrs.

22.07.2020

Pawan Lamba, HIO, CBI, ACB and Pairvi Officer Sh. K. S. Thakur.

Present: Sh. Dhan Kishore, Id. Senior PP for CBI alongwith Sh. Sudhanshu Dhar Mishra, SP, ACB, Delhi, SI  
Sh. Aman Panwar, Id. counsel for A-1

Sh. Arshdeep Singh along with Sh. Aditya Chopra, Sh. Ayush Agarwal and Sh. Karan Kumar Gogna, Id.  
counsel for A-2.

Sh. Nishaank Mattoo, Id. counsel for A-3.

Present matter has been taken up through video conferencing hosted by Mrs Pallavi Sharma, Reader of this Court in terms of office Order No.24/DHC/2020 dated 13.07.2020 passed by the Hon'ble High Court of Delhi and subsequent office Order No. Power/Gaz. /RADC/2020/E-6836-6919 dated 14.07.2020 passed by Id. District & Sessions Judge (PC Act) (CBI), RADC, New Delhi. However, due to frequent network disturbances, the meeting has been again hosted.

There is an application under section 207 Cr.P.C. filed on behalf of A-2 which is pending adjudication and today the matter is listed qua issue of CD Q-1.

Sh. Sudhanshu Dhar Mishra, SP, ACB, Delhi fairly submits that despite their best efforts, CD Q-1 is not playable in any form. He however, submits that as per CFSL report dated 07.09.15 which is a relied upon document by the CBI, CD Q-2 is the replica of CD Q-1 and since CD Q-2 which is already on record as relied upon by the CBI, the trial of this case may be proceeded further on CD Q-2 and should not be delayed merely because CD Q-1 is not playable.

On the other hand, Id. counsel for A-2 submits that when the CBI has relied upon CD Q-1, the accused is very much entitled for playable copy of the same.

A question is asked to Sh. Sudhanshu Dhar Mishra, SP, ACB, Delhi if CD Q-1 is not playable in any form how the CBI can rely upon the same during trial and to clarify the same, he seeks sometime and submits that he will come up with conclusive answer to the same on the next date of hearing.

On request, put up this matter for further proceedings, on 11.08.2020. The time of the next video conference meeting shall be communicated later on. Sh. Sudhanshu Dhar Mishra, SP, ACB, Delhi to remain present through video conferencing on the next date of hearing.



(Anurag Sain)

Special Judge

(PC Act) (CBI)-11/RADC/ND/22.07.20

Special Judge  
राज्य एवं न्याय विभाग  
Rouse Avenue Court Complex  
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